

[Shri Amal Datta]

has been reversed again in the last three or four years.

SHRI KHURSHID ALAM KHAN: I think Mr. Datta, you would like to keep the balance between the two. We are making very serious efforts for exploring the possibilities of exporting quota to non-traditional areas. As I have said, the question of big and small growers here does not arise because all the Coffee which is produced is pooled together and only 60 per cent of the Coffee is exported and about 40 per cent is utilised for the domestic requirements.

Mr. Basu also wanted to know the position. Soon after receiving the proposal from the Coffee Board, it was referred to the Cost Accounting Branch, but on the questionnaire issued, as I said, out of 600 people, only 96 people have replied so far and that too with great effort. So we have been making effort through the Coffee Board and we are trying to expedite it further.

The present effective quota, we will try to increase it as much as possible. There is shortage of coffee in the world, as a result of Coffee crop failure in Brazil. That improves our prospects.

SHRI CHINTA MOHAN: What about India?

SHRI KHURSHID ALAM KHAN : India is doing well. The duty has been reduced to Rs. 300 per quintal from 2 August, 1985, whereas the price has been ruling at about 1800 pounds per tonne. There is therefore no justification for further downward revision or complete waiving of export duty. Minimum release price is fixed keeping in view all the factors, the cultivation, during charges, marketing charges, bonuses, interests, taxes, returns to the growers etc. and ensuring a minimum post tax return of 10 per cent even to the growers. On the basis of the cost accounting report in 1982, MRP was revised from Rs. 4.45 per point to Rs. 5.5 per point from 1.3.83 and further increased to Rs. 6.5 per point from 17.12.83. Now Cost Accountants, are busy and I am sure that whatever revision is there, it will be still

better than what has been recommended by the Coffee Board.

SHRI MULLAPPALLY RAMACHANDRAN: Fifteen other commodities have been exempted from this export duty. Why don't you include Coffee in that? Moreover in 1981, there was over-production. The Government of India have decided to abolish export duty. It is most embarrassing.

MR. DEPUTY SPEAKER: Now, we will take up item, under 377. What is your point for clarification? No more clarification. I cannot allow it.

SHRI ANIL BASU: I think the Chairman of the coffee Board is a wise person and he has recommended MRP to the Government. Then why are you not accepting it on ad hoc basis? Why are you not accepting it. You are passing burden on the growers.

MR. DEPUTY SPEAKER: Now Shri Madan Pandey.

12.55 hrs

MATTERS UNDER RULE 377

[*Translation*]

- (i) Setting up of a High Power Committee to Study the Transport Needs of the Eastern Districts of U.P. and Western Districts of Bihar

SHRI MADAN PANDEY (Gorakhpur): Mr. Deputy Speaker, Sir, the eastern districts of Uttar Pradesh and the Western districts of North Bihar are backward because there is not only lack of industrialisation there but proper means of transport have also not been made available, with the result that these districts cannot be properly linked with other parts of the country. Although Government have spent crores of rupees on the Government approved Chhitauni-Bagha-rail-road bridge and on gauge conversion schemes on Bhatni-Varanasi railway line and foundation stones has also been laid, but work on them

has not progressed. Consequently the villages in these areas have no link with other parts of the country as there are no link roads also upto the national highways.

Therefore, I would like to suggest that the Central Government should constitute a high power committee to conduct survey of the rail and road routes of the said areas and to assess the transport priorities of these areas for further necessary action by the Central Government.

[English]

(ii) Need to give the Status of a Full-fledged University to Jamia Milia

SHRI AZIZ QURESHI (Satna): The University of Jamia-Milia-Islamia had been, and continues to be the cradle and custodian of our rich cultural and academic heritage, and had also been a citadel of nationalist movement during freedom struggle.

It was founded and developed under the inspiration, guidance and patronage of great national leaders like Mahatma Gandhi, Dr. Ansari, Hakim Ajmal Khan, Ali Brothers, Pandit Moti Lal Nehru, Maulana Azad and Pandit Jawaharlal Nehru etc. Persons like Dr. Zakir Hussain dedicated the best part of their lives in building it to promote nationalist ideas, and awaken the Muslims from the slumber of decades and fight Muslim communalism. In this sacred task, his great comrades were persons like Dr. Abid Hussain, Prof. Mujeeb and late Shafiqurehman Kidwai etc. who also dedicated their entire lives for this noble cause. Still its Faculty of Mass Communication is rendering a sterling service in the same spirit of the past; and it needs to be given every protection and patronage.

It is an irony of fate that inspite of these glaring facts, Jamia Milia still has not been given the status of a full-fledged University, and yet is only a deemed-to-be university. Nor has anything been done to commemorate the memories of above-mentioned persons who brought lustre to the academic and literary life of the country.

Government of India should initiate immediate action in issuing immediate orders to give the status of a full-fledged university to Jamia Milia, and to establish Chairs in Jamia and other universities, and also naming roads and buildings in the revered memories of persons like Late Shafiqurehman Kidwai, Prof. Mujeeb and Dr. Abid Hussain, whose writings, books and translations are treated as classics in the academic and literary world, and other such eminent scholars.

[Translation]

(iii) Need to Cancel the Mining Leases Near Chittorgarh to protect the Historical Monuments and Check Pollution

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): Mr. Deputy Speaker, Sir, under rule 377 I would like to draw the attention of the Central Government towards the action of the Mining Department which is making the historic city, Chittorgarh of Rajasthan ugly.

In the land of Chittorgarh the blood of brave heroes and heroines had been shed, who were foremost to sacrifice their lives for the sake of the freedom of the country. There are monuments of these freedom fighters at a number of places, but I am pained to say that the Mining Department is issuing mining lease indiscriminately. Birla Cement Factory has also been issued such a lease. It is situated quite near the city of Chittorgarh. The pollution caused by it is having very adverse effect on the health of the people and the cattle there. Due to the mining lease granted within the radius of 4 or 5 kilometers of the city, land is being dug up and blasting is also taking place around this city. The historical monuments of this area including the temples are being demolished by the factory people.

The pasture land pertaining to Chamriya Khera and Ochhari Villages and also land belonging to the tribals and Scheduled Caste people have been allotted to Birla Cement factory on mining lease. I strongly urge that this factory which is